

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Srinagar, the 29th October, 2020

- S. O. 335 Whereas, on 19-05-2020 Police Budgam received reliable information about the hiding of terrorists in the residential house of Khazir Mohammad Dar R/O Budran ; and
2. Whereas, cordon and search operation was launched in the village and during search one terrorist identified as Muzaffar Ahmad Dar S/O Khazir Mohammad Dar R/O Budran was apprehended and during search one Pistol alongwith magazine live cartridges and one hand greande was recovered from his possession; and
 3. Whereas, a case FIR NO. 82/2020 U/S 20,23,39 ULA(P) Act, 1967 was registered in Police Station Magam and investigation of the case was taken up; and
 4. Whereas, during the course of investigation site plan of place of occurrence and seizure memo was prepared, statement of witnesses acquainted with the facts and circumstances were also recorded under the relevant provisions of law; and

5. Whereas, during investigation the accused terrorist confessed that he is affiliated with LeT outfit and three accused persons namely (1) Mudasir Ahmad Lone S/O Abdul Majeed Lone, (2) Younis Farooq Waza S/O Farooq Ahmad Waza R/O's Budran and (3) Nazir Ahmad Shikh S/O Noor Mohammad Sheikh R/O Alamnag Poshkar Khag were working as OGWs, providing shelter/logistic support to him to escalate militancy in the area; and

6. Whereas, during investigation all the three accused persons were arrested in connection with the case and during questioning some posters of LeT outfit alongwith some rounds of AK-47 were recovered from their possession; and

7. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has prima facie established involvement of the below mentioned accused persons for commission of offences punishable under relevant sections of the law as shown against each of Unlawful Activities (Prevention) Act, 1967:-

S.No.	Name of the accused	Offence.
1	Muzaffar Ahmad Dar S/O Khazir Mohammad Dar R/O Budran.	20,23 ULA (P) Act

2	Mudasir Ahmad Lone S/O Ab Majeed lone R/O Budran.	
3	Younis Farooq Waza S/O Farooq Ahmad R/O Budran.	23,39 ULA (P) Act
4	Nazir Ahmad Sheikh S/O Noor Mohammad R/O Alamnag Poshkar Khag.	

8. Whereas, the Authority appointed by the Government under Sub-section (2) of Section 45 of the ULA(P) Act 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to a conclusion that a prima facie case against the accused has been made out; and

9. Whereas after perusing the case diary, the relevant documents and also taking into consideration views of the Authority appointed under Sub-Section (2) of the Section of 45 ULA (P) Act 1967, the Government is of the view that there is sufficient material and evidence available against the accused for his prosecution under the aforesaid provisions of law

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching

prosecution against the above mentioned accused for the commission of offences punishable under section 20,23,39 ULA (P) Act, in the case FIR No. 82/2020 of Police Station Magam.

By Order of the Government of Jammu and Kashmir.

Sd/-

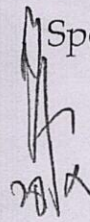
Principal Secretary to the Government
Home Department.

No. Home/Pros/ 88 /2020

Dated: 29.10.2020.

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Director General of Police, Srinagar. The CD file in original is returned.
3. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs.
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.



Special Secretary to the Government
Home Department

29/10/20